

# CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23752958

## Public Notice

No. : L-1/94/CERC/2011

Dated: 26<sup>th</sup> June, 2015

### **Sub: Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fifth Amendment) Regulations, 2015**

In exercise of powers conferred under Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the Draft Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Fifth Amendment) Regulations, 2015

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 15.07.2015.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

4. Public hearing on the above subject will be held on 05.08.2015 as per the details given below:-

Date	Venue	Timing	Invitees
05.08.2015 (Wednesday)	“CERC COURT ROOM” (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi	From 15:00 Hrs.	Representatives of Central/ State Governments/ State Utilities/ CPSUs/ Trading Licensees/ Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/ Developers/Association related with Renewable Energy

5. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on 05.08.2015 or designate a responsible officer (one/two only) of your organization fully conversant with the subject matter.

6. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) from your organization may please be communicated to the undersigned latest by 17.07.2015. Please also let us know if you/your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in the hearing would be highly appreciated.

Sd/-

Shubha Sarma

Secretary